

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH**

**(CIRCUIT BENCH AT SRINAGAR)**

...

**C.P. No. 62/53/2019 & M.A. NO. 62/561/2019 in  
ORIGINAL APPLICATION NO. 062/333/2018**

**Srinagar, this the 9<sup>th</sup> day of July , 2019**

...

**CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J) &  
**HON'BLE MS. ARADHANA JOHRI, MEMBER (A)****

...

Mohd. Jamal Kalu, age about 66 years, Ex Mazdoor, PN No. 5605,  
C/o Manager, CSD Depot Srinagar, S/o Abdul Karim Kaloo, R/o  
Rampora, Chatabal, Srinagar, J & K.

....Petitioner

(By Advocate: Shri Mr. Majid Bashgir)

VERSUS

1. Mr. Rajshina VSM, Major General, Joint General Manager,  
Canteen Store Department, Head Office, Adelphi, 119, M.K.  
Road, Mumbia 400020.
2. Mr. Rajnish Jha, Area Manager, Canteen Store Department,  
BB Cantt Batwara, Srinagar, J & K.

....RESPONDENTS

(By Advocate: Shri Avtar Singh Sodhi with Mr. Satinder Singh)

**ORDER (Oral)**

**SANJEEV KAUSHIK, MEMBER (J)**

Mr. Avtar Singh Sodhi, Advocate with Mr. Satinder Singh,  
appearing on behalf of respondents made a statement at the Bar  
that in furtherance to orders of this Court, the respondents have  
counted the 50% service rendered by the petitioner for grant of

retiral benefits. In this connection, he has produced a copy of communication dated 8.7.2019 addressed to Mr. Tahir Majid Shamsi, Assistant Solicitor General of India, J & K High Court, Srinagar alongwith annexure, which is taken on record. He states that C.P. has been rendered infructuous and may be disposed of as such.

2. Learned counsel for the petitioner is not in a position to rebut the statement made by the learned counsel for respondents.
3. In view of above, this C.P. is closed. Notice issued is discharged.

**(ARADHANA JOHRI  
MEMBER (A)**

**(SANJEEV KAUSHIK  
MEMBER (J)**

**Dated: 09.07.2019**

‘SK’



